Construction of Flyover on NH-47 in Kochi

263. SHRI P. RAJEEVE : Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state :

(a) whether his Ministry has given any directions to prepare project report for construction Flyovers at Edappally, Palarivattom, Vyttila, Kundannoor on NH-47 in Kochi; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI R.P.N. SINGH) : (a) and (b) Yes, Sir. In Principle approval for preparation of feasibility and Detailed Project Report (DPR) for four flyovers on NH-47, Coachin at Eddappally, Palarivottom, Vyttila and Kundannoor Junction has been accorded.

Use of cess on petrol and HSD for maintenance of roads

264. SHRI PARIMAL NATHWANI : Will the Minister of ROAD AND TRANSPORT AND HIGHWAYS be pleased to state :

(a) whether Government is collecting funds for the maintenance of roads by imposing a cess of Rs. 2 per litre on Petrol and High Speed Diesel (HSD);

(b) if so, the amount collected during the last three years by Governments;

(c) the funds released to States for the development of State roads during the above period; and

(d) in what manner Government will ensure proper deployment of funds and quality of road maintenance?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI R.P.N. SINGH) : (a) to (c) Yes, Sir. Presently Rs. 2.00 per litre is levied as additional duty of excise and custom on both petrol and high speed diesel for development and maintenance of national highways, other State roads including roads of Inter-State connectivity and Economic Importance, development of rural roads and improvement of safety at railway crossings. Cess is collected by Ministry of Finance which is first credited to the Consolidated Fund of India and thereafter, Parliament, by appropriation credit such proceeds after adjusting cost of collection to the Central Road Fund (CRF). The CRF is, thereafter, distributed by Planning Commission amongst three Ministries i.e. Ministry of Rural Development, Ministry of Railways and Ministry of Road Transport and Highways in the manner prescribed under Section 10 (viii) of the Central Road Fund Act, 2000. Details of cess collected on petrol and high speed diesel for the years 2006-07, 2007-08 and 2008-09 and fund released to the States and Union Territories (UTs) for the development of State connectivity and Economic Importance during this period are given below :

(Amount Rs. in crore)

Year	Amount	Amount released to	Amount released to
	collected	States/UTs for State Roads	States/UTs for roads of
			Inter-State Connectivity
			and Economic Importance
2006-07	12206.54	1462.29	93.10
2007-08	13264.41	1322.19	131.30
2008-09	15198.23	2122.00	175.65

(d) The release of funds from CRF to States depends on the utilization of the released amount, submission of utilization certificates and the progress of works approved on the basis of proposals submitted by the respective State Governments and implemented by them. The Progress of works and utilization of fund under CRF are regularly monitored by the Ministry at different levels. The State Governments are regularly requested to increase the pace of the progress of CRF works and the progress of utilization of funds from CRF is monitored quarterly. As per rule 13 of CRF (State Roads) Rules, 2007, maintenance and upkeep of the projects completion shall be the responsibility of the executive agency.

Expansion of National Highways in Uttar Pradesh

265. SHRI MOHAMMED ADEEB : Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state :

(a) the details of National Highways in Uttar Pradesh which deserve and qualify to be developed and expanded; and

(b) the plans in this regard?

THE MINISTERY OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI R.P.N. SINGH) : (a) and (b) Development and maintenance of National Highways is a continuous process and works for development of National Highways are taken up as per availability of funds, *inter-se* priority and traffic density. The details of National Highways in Uttar Pradesh which qualify for development *inter-alia* including widening to 2/4/6 lanes standards are 2, 2A, 3, 7, 11, 19, 24, 24A, 24B, 25, 26, 27, 28, 28B, 28C, 29, 29E, 56, 56A, 56B, 58, 58E, 72A, 73, 74, 75, 75E, 76, 76E, 86, 87, 91, 91A, 92, 93, 96, 97, 119, 231, 232, 232A, 233 and 235.

National Highways in different states of NER

266. SHRI MATILAL SARKAR : Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state :

(a) the number of National Highways in different States of the North Eastern Region (NER);